

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 546 of 2020

IN THE MATTER OF:

Rajratan Babulal Agarwal

...Appellant

Versus

Solartex India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Mr. Ritin Rai, Senior Advocate with
Mr. Anish Agarwal, Mr. Mayur Khandeparkar, Mr.
Tejas Agarwal, Ms. Vanshika Gupta, Advocates**

For Respondents :

**Mr. Sameer Agarwal and Mr. Pavan Godiwala,
Advocates for R-1
Mr. Kailash T. Shah and Mr. Vishnu Sankar,
Advocates for R-2 and R-3**

ORDER

(Through Virtual Mode)

07.08.2020 Learned counsel for the Respondents submit that though they have filed the reply-affidavit but hard copies have not been submitted. Let the hard copies of the reply-affidavit be filed within ten days. Appellant has already filed the rejoinder.

List the appeal 'for Admission (After Notice)' on **20th August, 2020**.

In the meantime, the interim directions to continue.

Learned counsel for the parties may also file their written submissions, not exceeding three pages.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**